

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).9926-9929/2022

(Arising out of impugned final judgment and order dated 06-09-2022 in CRLP No. 3811/2022 06-09-2022 in CRLP No. 3833/2022 06-09-2022 in CRLP No. 3834/2022 06-09-2022 in CRLP No. 3835/2022 passed by the High Court of Andhra Pradesh at Amravati)

THE STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

PONGURU NARAYANA ETC.

Respondent(s)

(IA No.158356/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 07-11-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Harin P. Raval, Sr. Adv.
Mr. Mahfooz Ahsan Nazki, AOR
Mr. Polanki Gowtham, Adv.
Mr. Shaik Mohamad Haneef, Adv.
Mr. T. Vijaya Bhaskar Reddy, Adv.
Mr. K.V. Girish Chowdary, Adv.
Ms. Rajeshwari Mukherjee, Adv.
Ms. Niti Richharya, Adv.
Ms. Shreya, Adv.
Ms. Shrestha Narayan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard Shri H.P. Raval, learned senior counsel, appearing for the petitioner.

Shri Raval, learned senior counsel, has seriously objected to the manner in which the application for anticipatory bail has been granted. He submits that the respondents are involved in serious economic offences. He further submits that the respondents are not

cooperating with the investigation.

We have perused the order passed by the High Court in allowing the application(s). We are of the view that the discretion exercised cannot be said to have been exercised in a perverse manner.

However, we clarify that the observations made in the impugned order would not affect the investigation and the Investigating Agency would be free to investigate, uninfluenced by the observations made in the order of the High Court. We further clarify that in the event the respondents do not cooperate with the Investigating Agency, the petitioner would be at liberty to move for cancellation of bail before the Courts below.

The special leave petitions are, accordingly, disposed of.

Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)